

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.11372 of 2018

(Arising out of OIA-AHM-EXCUS-003-APP-0178-17-18 dated 14/02/2018 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
AHMEDABAD-I(Appeal))

Letra Graphix Pvt Ltd

.....Appellant

Plot No. 60/3 Palodiya Opp. Aryan Farm
Po Rancharda, Ahmedabad, Gujarat

VERSUS

C.C.E. & S.T.-Ahmedabad-iii

.....Respondent

Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura, Ahmedabad, Gujarat-380009

APPEARANCE:

None appeared for the Appellant

Shri Dharmendra Kanjani, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU
 Final Order No. A/ 10410 /2021**

DATE OF HEARING: 01.02.2021

DATE OF DECISION:01.02.2021

RAMESH NAIR

In respect of this appeal the concerned Commissionerate of Central Goods and Service Tax filed a letter F. No. V/2/RRA/Misc/E-HEARING/2020-21 dated 19.01.2021 whereby, it was submitted to this tribunal that the case of this appeal has been settled under "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019, and SVLDR Certificate in form 4 has been issued, accordingly, appeal is deemed as withdrawn by the respective appellant in terms of section 127(6) of chapter V of the Finance (No.2) Act,2019.

2. Considering this position, we find that since the case has been settled under "Sabka Vishwas" (Legacy Dispute Resolution) Scheme 2019, the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**